

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) There have been 10 air crashes/accidents involving fighter aircraft of Indian Air Force during the last one year from 29.6.2008 to 28.6.2009. Each accident is investigated through a Court of Inquiry and remedial measures are undertaken accordingly to check their recurrence in future. Besides, a continuous and multi-faceted effort is always underway to enhance and upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgment and situational awareness of pilots are being pursued. Constant interaction with Original Equipment Manufacturers (OEMs), both indigenous and foreign, is also maintained to overcome the technical defects of aircraft. In addition, anti-bird measures are also undertaken.

Bringing relief for counter-insurgency on par with war victims

466. SHRI MOHD. ALI KHAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether the army has sent proposal on compensation in counter-insurgency cases to bring relief on par with war victims for their brave acts;
- (b) if so, the details thereof and the action taken thereon; and
- (c) the special package prepared so far like giving land and cash for their children survival and educational continuance for the minority people?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Army Headquarters have sent a proposal for uniform rate of *ex-gratia* payment in case of death of Defence Forces Personnel in all kinds of military operations *viz.* Counter Insurgency Operations, International Wars or War-like engagements. The proposal is under consideration of the Government. Educational scholarship is awarded to children of Armed Forces personnel killed/missing/permanently disabled in counter-insurgency operations. Land is given to some of the gallantry award winners by the respective State Governments based on their policies.

Centre unaware of ban on Maoist organisations

†467. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Government was aware of the fact that the Maoist organisations has not been banned before the Lalgarh incidents took place;
- (b) if so, whether the concerned State Government was advised about the necessity to do so; and
- (c) if so, what was the response of the State Government in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Communist Party of India (Maxist-Leninist) - People's War, all its formations and front organizations and Maoist Communist Centre (MCC), all its formations and front organizations are included in the schedule of the Unlawful Activities (Prevention) Act 1967. These organizations and

†Original notice of the question was received in Hindi

their constituents have merged together and formed the Communist Party of India (Maoist) in the year 2004. The Central Government has *vide* order dated 22.06.2009 included Communist Party of India (Maoist) all its formations and front organizations in the schedule to the Unlawful Activities (Prevention) Act, 1967.

Charging for use of Defence Boats and Aircrafts during national calamities

468. SHRI N. BALAGANGA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government is charging for the use of Defence Aircrafts and Boats during the flood and havoc; and

(b) if so, whether there is any proposal with the Government to provide Defence Aircrafts and Boats at free of cost?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No charges are levied for deployment of Army resources for any natural calamities.

(b) Does not arise.

Revision of pay of Defence Personnel

469. DR. JANARDHAN WAGHMARE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is serious enough to revise and hike the salaries of the Defence personnel;

(b) whether a decision has been taken to give the benefits of the Sixth Pay Commission recommendations to them; and

(c) if so, when will it be implemented?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Sir. Pay and allowances of Defence personnel have been revised as per the recommendations of Sixth Central Pay Commission with some modifications, 40% of arrears have already been paid.

(c) Revised orders on pay and allowances have been implemented with effect from 1st January, 2006 and 1st September, 2008 respectively.

Report on disturbances in Lalgarh

470. SHRI RAJEEV SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has asked the West Bengal Government to submit a detailed report on the recent disturbances created by Maoist takeover of Lalgarh;

(b) if so, the details of the report; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) State Governments including West Bengal, send status report on law and order periodically which *inter alia* includes status of naxal activities in their States.